

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3754
ANSWERED ON:17.12.2012
GIFTS FROM KENDRIYA BHANDAR
Ram Shri Purnmasi

Will the Minister of DEFENCE be pleased to state:

- (a) the details of the employees who has been granted permission to accept gift valuing more than the limits prescribed in Rule 13 of the Central Civil Services (Conduct) Rules, 1964 from Kendriya Bhandar, during the last ten years;
- (b) whether number of employees of Ministry of Defence are holding elective office in Kendriya Bhandar and are accepting gifts valuing Rs.3,000/- in the form of free purchase coupons;
- (c) whether Joint Secretary and Chief Administrative Officer has received complaints in the matter during 2012;
- (d) if so, the action taken by him in the matter;
- (e) whether permission was granted to hold elective office in Kendriya Bhandar to the same individual in 2012 against whom they were conducting investigation; and
- (f) if so, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): A number of civilian employees of Ministry of Defence have been holding elective office in Kendriya Bhandar during the last 10 years. It is further submitted that no Ministry of Defence (MoD) employee holding elective office in Kendriya Bhandar have been granted permission to accept gift valuing more than the limits prescribed in Rules 13 of the Central Civil Services (Conduct) Rules, 1964 from Kendriya Bhandar, during the last ten years. However, Kendriya Bhandar has brought to the notice of this Ministry that the scheme for issuance of Sales Promotion Voucher to the tune of Rs.3000/- was in vogue during the year 2010 and 2011 and some of the holders of elective office of Kendriya Bhandar belonging to MoD were also beneficiaries of that Scheme during that period.

(c) to (f): No complaint has been received in the Office of JS(Trg)&CAO related to acceptance of gifts from Kendriya Bhandar. However, a complaint was received in December 2011 regarding holding of elective office by an AFHQ employee in Kendriya Bhandar in 2007, without prior permission of the Department. The said complaint was examined and a Charge Sheet against the individual was issued on 17.04.2012. After taking into account all facts and circumstances of the case, a penalty of 'Censure' was imposed on the individual on 19.11.2012. While the above disciplinary proceedings were under process, the same individual had applied for permission to hold elective office in Kendriya Bhandar for the year 2012. As per the relevant rules, the request was examined and the permission for the same was granted.